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IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(CRL) 937/2024 & CRL.M.A. 9106/2024

ARVIND KEJRIWAL

.....Petitioner

Through: Mr. Vikram Chaudhary, Sr. Adv.
with Mr. Vivek Jain, Mohd. Irshad,
Mr. Rajat Bhardwaj, Mr. Sadiq
Noor, Ms. Arveen Shekon & Mr.
Rajat Jain, Advs. (M:7838638589)

versus

DIRECTORATE OF ENFORCEMENT

.....Respondent

Through: Mr. S.V. Raju ASG, Mr. Zoheb
Hossain Spl counsel for ED, Mr.
vivek Gurnani panel Counsel for
ED, Mr Kartik Sabharwal, Mr.
Pranjal Tripathi, & Mr. kanishk
Maurya, Advocate. (M:9999711099)

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE AMIT SHARMA

ORDER

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23.10.2024

1. This hearing has been done through hybrid mode.
2. Some of the issues, which have been raised in this petition, as per ld. Senior Counsel for the Petitioner appearing, are pending adjudication before the Hon'ble Supreme Court.
3. List on 22nd January, 2025.

PRATHIBA M. SINGH, J.

AMIT SHARMA, J.

OCTOBER 23, 2024/dk/bh